

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413
IB/518/ND/2023

IN THE MATTER OF:

SCB Steels Private Limited

...

Applicant

Under Section 10 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Bharti Nawlani, Mr. Rakesh Jindal, CS

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

This Tribunal by order dated 25.01.2024, direction was given for curing the defects in the affidavit and statement of assets and liabilities as on 31.03.2022 and 31.03.2023. The same is available on e-portal of this Tribunal. Let this matter be posted to 09.05.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)